

ITEM NO.6

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 496/2021

IN RE : THE MENACE OF DRUG MAFIA NETWORK
OPERATING IN THE COUNTRY

Date : 18-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Parties :

Mr. M. Shoeb Alam, Adv. (AC)
Mr. Ujjwal Singh , AOR
Mr. Agastya Sen, Adv.

Ms. Aishwarya Bhati, ASG (AC)
Ms. Manish Chava, Adv.
Ms. Poornima Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Order dated 26.09.2022 passed by this Court appointed Mr. M. Shoeb Alam as Amicus Curiae and notice was also issued to Ms. Aishwarya Bhati, learned Additional Solicitor General to assist the Court.

Mr. M. Shoeb Alam, learned Amicus Curiae, has filed certain documents, which indicate the enormity of the problem.

Ms. Bhati, learned Additional Solicitor General, submits that she is in the process of receiving instructions from various Departments,

including the Department of Revenue Intelligence and National Investigating Agency.

She further submits that a comprehensive response not only touching upon the incident which gave rise to the cognizance being taken by this Court in *suo motu* action, but also to take care of any such situation in future, is proposed to be filed.

She also submits that the Departments are working in a direction of augmenting a mechanism, which to a great extent will take care of all similar situations in future. She prays that appropriate time to put in the response be granted.

At her request, we grant three weeks' time to put in the response.

We also request Mr. M. Shoeb Alam and Ms. Aishwarya Bhati to have a joint sitting and come out with common parameters or reasonable solution which can be taken as the basis to modulate the directions on the next occasion.

List the matter after five weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER